

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1680

ANSWERED ON:04.12.2012

ILLEGAL STAY OF FOREIGN NATIONALS

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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government maintains the religion-wise data of foreign nationals particularly Pakistanis visiting India;
- (b) if so, the number of foreign nationals who came to India during each of the last three years and the current year, country and religion-wise;
- (c) whether some of the said visitors are staying even after the expiry of their visas;
- (d) if so, the details of such cases reported during the said period;
- (e) whether some Pakistani nationals staying illegally have reportedly married Indians and got employment in the country;
- (f) if so, the details of such cases reported during the said period; and
- (g) the measures taken by the Government to identify those foreign nationals staying illegally in the country and deport them?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b) : The religion-wise data of foreign nationals visiting India is not maintained. Country-wise details of the number of foreign nationals who arrived in India during 2009, 2010 and 2011 are given in the Annexure. Data for the current year has not been compiled.

(c) & (d) : The number of foreign nationals who were found to be overstaying during 2009, 2010 and 2011 are given below:-

Year No. of foreign nationals  
who were overstaying as  
on 31st December of the year

2009	73,441
2010	69,188
2011	71,035

Data for the current year has not been compiled.

(e) & (f) : Civil marriages are to be registered with the designated local authorities after verifying the prescribed documents, which includes for foreign nationals a valid passport and valid visa for stay in India. Pakistani nationals getting married in India will also require to abide by these rules. Statistical data of foreign nationals getting married in India is not centrally maintained.

(g) : Detection and deportation of illegal immigrants in the country is a continuous process. Central Government is vested with powers to deport a foreign national illegally staying in the country under section 3(2)(c) of the Foreigners Act, 1946. The powers to identify and deport such illegally staying foreign nationals have also been delegated to the State Governments/ Union Territory Administrations.